

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA/20/1140/2017
Dated:11/02/2019

BETWEEN:

P. Chenna Kesavulu,
S/o. P. Raghavulu,
Aged about 61 years,
HRMS No.198216094,
Retd. Telecom Mechanic from GMTD,
Guntur , R/o. D.No.19-1-24,
Andhra Ratna Road,
M.S. Palem, Tenali,
Andhra Pradesh – 522 201. Applicant

AND

1. The Pr. Controller of Communication,
Accounts, (Attached office),
A.P. Telecom Circle,
1st floor CTX Building,
Kaleswara Rao Market,
Vijayawada – 520 001.
2. The General Manager,
Telecom District, BSNL, Guntur.
3. The Chief General Manager,
Telecom, A.P. Circle,
BSNL, Doorsanchar Bhavan,
Nampally Station Road, Abids,
Hyderabad – 500 001.
4. The Chairman & Managing Director,
BSNL Corporate Office,
Bharat Sanchar Bhavan, 4th floor,
Janpath, New Delhi.
5. The Chief General Manager,
Telecom, A.P. Circle, Vijayawada.
6. Union of India rep. by its Secretary,
Department of Telecommunication and I.T.,
20, Ashok Road, New Delhi – 500 001.
7. The Pr. Controller of Communication,
Accounts, A.P. Telecom Circle, 3rd floor,
Triveni Complex, Abids, Hyderabad – 500 001.

..... Respondents

Counsel for the Applicant : Mr. K. Venkateswara Rao, Advocate
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC.
: Mrs. A.P. Lakshmi, SC for BSNL

CORAM

Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

{ Hon'ble Mrs. Naini Jayaseelan, Admn. Member }

Heard Mr. K. Venkateswara Rao, learned counsel appearing for the applicant, and Mrs. K. Rajitha, Senior Central Government Standing Counsel for R1, R6 & R7 and Mrs. A.P. Lakshmi, learned Standing Counsel for R2 to R5

2. Counsel for the applicant states that this is a covered matter and in OA.146/2014 dated 21.09.2017 of CATH Hyderabad Bench held as follows:-

“However, the respondents did not pay any interest on the amount withheld by them. Since the amounts withheld for no fault of the applicant the respondents are directed respondents to pay interest on the amount withheld from the Death Cum Retirement Gratuity at the rate applicable to the GPF deposits within a period of one month from the date of receipt of a copy of this order.”

3. In view of the above order, it is directed that the respondents to pay interest on the amount withheld from the Death Cum Retiral Gratuity (DCRG) at the rate applicable to the GPF deposits within a period of two months from the date of receipt of a copy of this order.

4. Accordingly, the OA is disposed of. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

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